

COMPETITION APPELLATE TRIBNAL

RTPE No. 02/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat,
Chairman

Hon'ble Mr. Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi,
Member

IN THE MATTER OF

Adlobs Films Ltd. ...Complainant

Vs.

Rajasthan Patrika Pvt. Ltd. ...Respondent

Appearances: Mr. Rishi Agarwal with Ms. Rohna Aameed,
Advocates for the Complainant
Mr. Prateek Kasliwal with Mr. Rakesh K. Rajwnia,
advocates for the respondent

ORAL ORDER

16-11-2009

The matter is adjourned to 7th December, 2009 for hearing including the issue of maintainability raised by the respondent. Rejoinder, if any, shall be filed with a week with copy to the learned counsel for the respondent.

They agree that they will file the written submissions by 1st of December, 2009.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBNAL

I.A. No. 38/2009
RTPE No. 21/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat,
Chairman

Hon'ble Mr. Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi,
Member

IN THE MATTER OF

M/s. Durga Drug & General Store ...Complainant

Vs.

M/s. Dabur India Ltd. & anr. ...Respondents

Appearances: Mr. U.N. Shukla, advocate for the Complainant
 Mr. Himanshu Bhatia, Authorized Representative of
 Respondent No. 1

ORAL ORDER
16-11-2009

List the matter on 1st December, 2009.

Reply, if any, shall be filed before that date with a copy to the learned counsel for the complainant. It is undertaken by the representative of Respondent No. 1 that reply on behalf of Respondent No. 2 shall also be filed before that date.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBNAL

RTPE No. 13/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat,
Chairman

Hon'ble Mr. Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi,
Member

IN THE MATTER OF

G.N.B. Bros. Pvt. Ltd.

...Complainant

Vs.

TNT India Pvt. Ltd.

...Respondent

Appearances: Mr. Nikilesh R. with Mr. Shantanu Singh, advocates
for the Complainant
Mr. Manish Kr., advocate for the respondent

ORAL ORDER
16-11-2009

It is stated that during the course of the day a reply-affidavit shall be filed and a copy of the same has been supplied to the learned counsel for the complainant. Rejoinder, if any, shall be filed within two weeks.

List this matter on 7th December, 2009.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBNAL

RTPE No. 89/2001

CORAM

Hon'ble Dr. Justice Arijit Pasayat,
Chairman

Hon'ble Mr. Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi,
Member

IN THE MATTER OF

Suneja Tower & Flats Owners
Welfare Association

....Complainant

Vs.

Suneja Towers Pvt. Ltd.

...Respondent

Appearances: Mr. Manoj Gera, proxy counsel for Mr. R. D.
Makheeja, advocate for the Complainant
Mr. Aditya Narain, advocate for the respondent

ORAL ORDER

16-11-2009

Order dated 19th August, 2009 shall be complied with within
three weeks. List this matter on 18th December, 2009.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBNAL

RTPE No. 202/1995

CORAM

Hon'ble Dr. Justice Arijit Pasayat,
Chairman

Hon'ble Mr. Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi,
Member

IN THE MATTER OF

G.K. Arora & ors. ...Complainants

Vs.

Haryana Urban Development Authority ...Respondent

Appearances: Mr. Chand Prakash Sharma, advocate for the
Complainant
Mr. Ravindra Bana, advocate for the respondent

ORAL ORDER

16-11-2009

The matter is adjourned to 30th November, 2009 as it is stated that the witness, who is to be examined, is required to be present before the High Court of Delhi.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBNAL

RTPE No. 38/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat,
Chairman

Hon'ble Mr. Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi,
Member

IN THE MATTER OF

D.G. (I & R)

...Complainant

Vs.

Tata Tea Company & anr.

...Respondents

Appearances: Mr. Manoj Gera, proxy counsel for Mr. R. D.
Makheeja, advocate for the DG(I&R)
None for the respondent

ORAL ORDER

16-11-2009

On the ground that the arguing counsel for the D.G. (I & R) is unwell, prayer is made for adjournment. List this matter on 30th November, 2009. On that date it shall be explained as to how the petition filed in 2006 is maintainable admittedly when there was no agreement, if any in existence after 1996.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBNAL

RTPE No. 129/1996

CORAM

Hon'ble Dr. Justice Arijit Pasayat,
Chairman

Hon'ble Mr. Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi,
Member

IN THE MATTER OF

Pushpa Tayal ...Complainant

Vs.

Ajay Enterprises ...Respondent

Appearances: None for the Complainant
Ms. Priyadeep, advocate for the respondent

ORAL ORDER
16-11-2009

On the ground that the complainant is unwell, a prayer for
adjournment was made. List this matter on 5th January, 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBNAL

RTPE No. 19/2000

CORAM

Hon'ble Dr. Justice Arijit Pasayat,
Chairman

Hon'ble Mr. Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi,
Member

IN THE MATTER OF

D.G. (I & R)

...Complainant

Vs.

New India Insurance Co. Ltd.
& anr.

...Respondents

Appearances: Mr. Manoj Gera, proxy counsel for Mr. R. D. Makheeja, advocate for the DG(I&R)
Mr. Salil Paul, advocate for R-1
Mr. Maiban N. Singh, proxy counsel for Mr. Joy Basu, Advocate for R-2, R-3 & R-5

ORAL ORDER
16-11-2009

An affidavit along with certain documents with reference to cross-examination of the witness of respondent is filed. Let it be placed on record. A copy has been supplied to the DG (I&R).

On the ground that learned counsel for the DG, who is to argue this matter is unwell, the matter is adjourned.

List this matter on 7th January, 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBNAL

RTPE No. 144/1998

CORAM

Hon'ble Dr. Justice Arijit Pasayat,
Chairman

Hon'ble Mr. Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi,
Member

IN THE MATTER OF

D. G. (I & R)

...Complainant

Vs.

Dena Bank

...Respondent

Appearances: Mr. Manoj Gera, proxy counsel for Mr. R. D. Makheeja, advocate for the DG(I&R)
Mr. Rakesh Vasishth, ADG for the DG (I&R)
Mr. Jeevan Prakash, advocate for the respondent

ORAL ORDER

16-11-2009

Heard the learned counsel for the parties. Order is reserved.

Written submissions by the learned counsel for the parties shall be filed within a week.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member